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to the prescribed authority in the following cases:—

- (i) Group 'A' and 'B' Officers—if the total transactions in shares, securities, debentures or mutual funds scheme etc. exceeds Rs. 50,000/- during the calendar year.
- (ii) Group 'C and 'D' Officers—If the total transactions in 'shares, securities, debenture or mutual funds scheme etc. exceeds Rs. 25,000/- during the calendar year.
- 4. It is clarified that since shares, securities, debenture etc. are treated as movable property for the purpose of Rule 18(3) of the CCS (Conduct) Rules, 1964 if an individual transaction exceeds the amount prescribed in Rule 18 (3), the intimation to the prescribed authority would still be necessary. The intimation prescribed in para 3 will be in addition to this, where cumulative transaction (s) i.e. sale, purchase or both in shares, securities, debentures., or mutual funds etc. in a year exce;d the limits indicated in para 3.
- 5. In so far as the personnel serving in the Indian Audit and Accounts Department are concerned, these instructions are being issued after consultation with the Comptroller and Auditor General of India.
- 6. Ministry of Agriculture etc. are requested to bring these instiructions to ithe notice of all concerned authorities under their control.

Sd/-(M. S. BALI) Deputy Secretary to the Govt, of India.

То

Ali Ministries/Deipartments of the Govt. of India No. 11013/6/91-Estt. (A) New Delhi, dated

Copy, with usual number of spare copies forwarded for information:—

1. C&AG, New Delhi.

- 2. UPSC, New Delhi.
- Central Vigilance Commission, New Delhi.

to Questions

- 4. Lok Sabha/Rajya Sabhi Secretariat.
- 5. Commissioner for Linguistic Minori ties, Allahabad.
- 6. All Union Territory Administrations.
- All attached and subordinate offices of the Ministry of Personnel, P. G.
  Pensions and MHA.
- 8. All Officers and Sections of Ministry of Personnel, P.G. & Pensions and MHA.
- 9. CBDT.
- 10. Chief Secretaries of all States.

Sd/-(M. S. BALI)

Deputy Secretary of the Govt, of India.

## Minders in Delhi

3880. DR. MURLI MANOHAR JOSHI: Will the Minister of HOME, AF-FATRS be pleased to state;

- (a) the number of murder cases registered in Delhi from January to June, 1992;
- (b) the number of murder cases registered in each of the police station at Nangloi, Punjabi Bagh and Paschim Vihar in each of the month of April, May and June,
- (c) the number of suspects involted in each of the murder cases in Punjabi Bagh and Paschdnii Vihar who have been arrested and also those who have not been arrested so far; and
- (d) the reasons therefor in each case and by when all the murder cases of Punjabi Bagh and Paschim Vihar are likely to be worked out?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a)

276 cases of murder have been registered during the period January-June, 1992.

(b) to (d) The number of murder cases reported in each of the P.S. in Nangloi, Punjabi Bagh. and Paschim Vihar

during the months April, May and June, 92; the number of persons involved and who have been arrested; number of persons who have not been arrested and the present position of cases is as under;—

s. No.	Police Station	Month	FIR No	No. of suspects involved & have been arrested	No. of persons who have not been arrested so far.	Present position
1	Punjabi Bagh	. April	279	1	—.	Worked out
2	Do.	. May	312	0	4	Not worked out (accused are absconding)
3	Do.	. June	412			Worked out
4	Paschim Vihar	. April	175		1	Worked out
5	Paschim Vihar .	. May	249		_	Worked out
6	Do.	May	277		_	Worked out
7	Do.	June	311		_	Worked out
8	Nangloi	. April	200		_	Worked out
9	Do.	. May	229	2	_	Worked out
10	Do.	. May	250	2	_	Worked out
11	Do.	. June	284	1	_	Worked out

## आतंकवाद से निपटने के संबंध में स्थय

3881. श्री राम सिंह राठवा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछले वर्ष के दौरन आतंकवाद का मुकाबला करने के संबंध में केन्द्रीय सरकार ने राज्यवार कितनी-कितनी राशि व्यय की है;
- (ख) गत वर्ष स्नातंकवादी क्रियाकलापों में राज्यवार कितने-कितने व्यक्तियों को हत्या हुई थी ;
- (ग) श्रातंकवादी त्रियाकलापों की रोधने के लिए सरकार क्या प्रयास कर रही है ; श्रीर

(घ) प्रातंकवादी कियाकलापों का मुकाबला करने के लिए प्रत्येक राज्य को प्रदान की जा रही अन्य सुविधाओं का ब्यौरा क्या है ?

संसदीय कार्य मंत्रास्य में राज्य मंत्री ग्रीर गृह मंत्रास्य में राज्य मंत्री (श्री एम॰ एम॰ जैक्का): (क), (ग) ग्रीर (घ) "लोक व्यवस्था" ग्रीर 'पूर्विस" राज्य का विषय होने के कारण, कानून ग्रीर व्यवस्था की स्थित में सुधार लाने के लिए विभिन्न उपाय करना ग्रीर ठोस कदम उठाना संबंधित राज्य सरकार का कार्य है। विभिन्न राज्यों में श्रातंकवाद विरोधी ग्रीभयान चलाने के लिए समन्वित सुविधा उपलब्ध कराने भौर राज्यों के बीच ग्रातंकवादी गतिविधियों को नियंत्रित करने के लिए लाभप्रद सूचना का ग्राह्मन-प्रदान करने के लिए केन्द्रीय स्तर